

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-22/(ND)/2018

In the matter of
Oriental Bank of Commerce
Vs.
Shekhar Resorts Ltd & Ors.

....PETITIONER

.. RESPONDENT

SECTION :
Under Section 7 of IBC Code, 2016

Order delivered on 09.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. HP Bhardwaj & Mr.
SK Sharma, Advocates

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this Petition seeking admission under the provisions of IBC, 2016 by the Financial Creditor.

In relation to the service of an advance copy of the petition, it is stated by the Ld. Counsel for the petitioner that the Postal receipts have been duly enclosed evidencing the dispatch of an advance copy of the application. It is further stated by the Ld. Counsel for the petitioner that the notice has been



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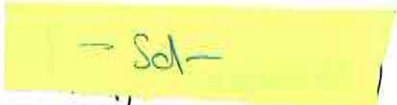
sent to the Corporate Debtor to its registered office. However, actual proof of service has not been filed.

In the circumstances, the petitioner is directed to file an affidavit of service along with the Tracking Report in relation to the postal receipts as proof of the actual service of the notice of ~~an~~ advance copy of the application and also the Master Data reflecting the present registered office address of the Corporate Debtor.

For the said purpose, the matter is posted for hearing on 16.1.2018.

List on 16.1.2018.

Surjit
09.1.2018


(R. VARADHARAJAN) /
MEMBER (JUDICIAL)